

**SC No. 681/2017  
FIR No. 324/2015  
PS Kirti Nagar  
State Vs. Ajit**

14.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App. as he is already connected through video conference for hearing argument on bail applications fixed today).

Sh. Indu Shekhar, Ld. Counsel for the accused namely Ajit through video conference through CISCO Webex App.

The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

Since the case is at the stage of final arguments, therefore, it is an urgent case.

  
14/7/2020

Contd...p/2

Previous ordersheets reflect that accused is on bail in this case.

Ld. counsel for the accused seeks adjournment on the ground that his minor daughter is suffering from Typhoid and, therefore, he could not prepare for addressing final arguments.

Ld. Counsel for accused has further submitted that he has not filed any written submission so far on dedicated e-mail ID of the court.

Adjournment sought.

In view of above submission and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. on 10.08.2020.

Ld. Counsel for accused is directed to submit brief written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. He be also informed that he may also advance oral arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Handwritten signature and date: 14/8/2020

-3-

Reader of the court is directed to send message by e-mode to the Ld. Counsel for accused regarding the next date in this case.

Copy of the order be also sent to the Ld. Counsel for the accused by e-mode for information.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
14.07.2020

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**C.A. No. 332/2019**  
**Nakul Rai Vs. State**

14.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

Earlier this court was vacant.


Contd....p/2

  
14/7/2020

-2-

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 01.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
14.07.2020

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**SC No. 56007/2016**  
**FIR No. 358/2013**  
**PS Paschim Vihar East**  
**State Vs. Paras Kumar Parjapat**

14.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App. as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

  
14/7/2020

Contd...p/2

The case is at the stage of DE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/DE on 01.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
14.07.2020

**FIR No. 839/2018**  
**PS Nihal Vihar**  
**State Vs. Babloo Singh**  
**U/s 302 IPC & 25/27/54/59 Arms Act**

14.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri S.N. Shukla, Ld. Counsel for the applicant/accused namely Babloo Singh, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

This is an application for interim bail u/s 439 Cr.P.C.

Heard.

  
14/7/2020

Contd...p/2



The report of IO/Insp. Jitender Dagar dated 14.07.2020 has come.

Ld. Counsel for the applicant/accused has submitted that the ground taken for interim bail is illness of applicant who is suffering from Piles and shoulder pain. It is submitted that applicant is in custody in this case since 01.07.2019.

On the other hand Ld. Addl. P.P. for the State has strongly opposed this application and submitted that the charge is yet to be framed and the applicant has concealed the material fact of dismissal of previous bail application.

Ld. Counsel for the applicant/accused has submitted that earlier bail application was dismissed on 28.05.2020 and this fact is not mentioned in the application under consideration. It is further submitted that said application was on the ground of illness of father of applicant.

Ld. Addl. P.P. for the State has submitted that there is no need to call even the report from the concerned jail authority since there is no medical emergency shown by the applicant. It is further submitted that applicant is also involved in other criminal case and he

  
14/7/2020

Contd...p/3

was seen in CCTV footage and there is single accused in this case. It is further submitted by Ld. Addl. P.P. for the State that a prize money of Rs.25,000/- was announced as the applicant was absconding.

On query put to Ld. Counsel for applicant, it is submitted by Ld. Counsel that applicant is getting medical treatment from jail. Ld. Counsel for the applicant prayed for interim bail and stated that there is COVID-19 Pandemic.

I have considered rival submissions of both the sides.

In view of overall facts and circumstances, I am of the considered opinion that there is no medical emergency in this case. The applicant also concealed the material fact of dismissal of previous bail application. The offence is serious in nature. Hence, the interim bail application under consideration is hereby dismissed.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
14.07.2020

**FIR No. 313/2016**  
**PS Khyala**  
**State Vs. Sanjay Kumar Sahu**  
**U/s 302/201/34 IPC**

14.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri F.K. Jha, Ld. Counsel for the applicant/accused namely Sanjay Kumar Sahu, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard.

  
14/7/2020

Contd...p/2

Reader of the court has informed that the report of concerned Jail Superintendent has not come as per last order. Earlier also the position was same.

Issue Show Cause Notice to the concerned Jail Superintendent to explain as to why the report has not been furnished in view of last order dated 10.07.2020.

Put up for report and consideration on 16.07.2020 through video conferencing.

Copy of the order be sent to concerned Jail Superintendent for compliance.

Ld. Counsel for the applicant/accused has submitted that there is no bail order dated 09.06.2020 and the applicant was released from Jail.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
14.07.2020

**FIR No. 100/2019  
PS Anand Parbat  
State Vs. Hemant & Ors.  
U/s 302/394/397/34 IPC**

14.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Puneet Garg, Ld. Counsel for the applicant/accused namely Rahul @ Lala, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard on the bail application u/s 439 Cr.P.C.

  
14/7/2020

Contd...p/2

Report of Insp. Mukesh Kumar dated 14.07.2020 has come. Same is perused.

Ld. Counsel for the applicant/accused submits that this is an application for interim bail. It is submitted that there is no eye-witness in this case and charge is yet to be framed. It is further submitted by Ld. Counsel for applicant that co-accused Kartik allegedly stabbed the deceased in this case and there is only minor role of the applicant. It is further submitted that there is outbreak of Corona Pandemic which may also be considered. Ld. Counsel for the applicant/accused has submitted that applicant is in J/C for almost one year.

On the other hand, Ld. Addl. P.P. for the State has opposed the bail application on the ground that this is a case of robbery-cum-murder and dangerous weapon was used. Ld. Addl. P.P. for the State has submitted that it was a gang of desperate criminal and co-accused Kartik was juvenile at that time and he was admitted to bail and during bail he committed another offence. Ld. Addl. P.P. for the State has submitted that there are three eye-witnesses in this case and accused may tamper with evidence and may also influence and threaten the prosecution witnesses in case he is admitted to bail.

  
14/7/2020

Contd...p/3

I have considered rival submission of both the sides and perused the record. The charge is yet to be framed. Offence is serious in nature. In view of overall facts and circumstances I see no merits in the application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.

Copy of the order be provided to both the sides. One copy of the order be sent to the concerned Jail Superintendent for information.

14/7/2020

(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
14.07.2020

**FIR No. 234/2018**  
**PS Ranjit Nagar**  
**State Vs. Preeti @ Barkha**  
**U/s 302/307/148/149/34 IPC**

14.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Murari Tiwari, Ld. Counsel for the applicant/accused namely Preeti @ Barkha, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard.

  
14/7/2020

Contd...p/2



Ld. Counsel for the applicant/accused has submitted that this is an application for early hearing of the pending application for regular bail. It is submitted that this case is at the stage of prosecution evidence.

Ahlmad has reported on 10.07.2020 that one bail application of accused Ashu is pending. However, Reader of the court has informed that there is one bail application u/s 439 Cr.P.C. filed on behalf of accused Preeti and the case titled is mentioned as State Vs. Ashu & Ors. The said application bears the date 14.01.2019 on index and filed by one Sh. Amit Kumar, Ld. Counsel for accused. Now, Ahlmad to report whether the said application filed by applicant Preeti is pending or not.

Moreover, Ld. Addl. P.P. for the State has submitted that as per the report of Insp. Surender Kumar dated 10.07.2020, the similar bail application was dismissed by Ld. ASJ, Tis Hazari Courts on 16.06.2020 on similar grounds. Ld. Addl. P.P. for the State has submitted that this fact is concealed by the applicant as it is not disclosed in the application under consideration.

Ld. Counsel for the applicant has submitted that he came to know about order dated 16.06.2020 only on 13.07.2020.

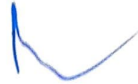
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14/7/2020

Ld. Addl. P.P. for the State has submitted that he wants to go through the record.

It is prayed by both the sides that the application may be put up for consideration for any short date.

On request put up for consideration on 16.07.2020 through video conferencing. Meanwhile, Ahlmad to report.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
14.07.2020

**FIR No. 648/2017**  
**PS Ranhola**  
**State Vs. Pankaj Verma @ Paylet**  
**U/s 302/34 IPC**

14.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Pratap Singh, Ld. Counsel for the applicant/accused namely Pankaj Verma @ Paylet, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Reply of Insp. Sahi Ram dated 14.07.2020 has come.

  
14/7/2020

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This is an application for extension of interim bail.

Heard. Perused.

Ld. Counsel for the applicant/accused has submitted that applicant was initially admitted to interim bail for a period of 30 days by the Special Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West), Tis Hazari Courts, Delhi vide order dated 01.06.2020 and subsequently the said interim bail was extended for another period of 15 days vide order dated 30.06.2020 passed by Hon'ble High Court of Delhi. Ld. Counsel for the applicant/accused has submitted that now the extension of interim bail for another 45 days is sought.

On the other hand Ld. Addl. P.P. for the State has strongly opposed the bail application under consideration and submitted that the initial interim bail was granted by the Special Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West), THC and the applicant chose to approach Hon'ble High Court of Delhi for extension of interim bail and the said bail was extended for 15 days vide order dated 30.06.2020 of Hon'ble High Court of Delhi passed in Bail Appl. No. 1449/2020 & CrI. M.A. 8374/2020 titled as Pankaj Verma @ Paylet Vs. Govt. of NCT of Delhi. Ld. Addl. P.P. for the State has submitted that this court has no jurisdiction to extend the interim bail which was granted by Hon'ble

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11/7/2020

High Court of Delhi. It is further submitted by Ld. Addl. P.P. for the State that this is not an application for regular bail or fresh bail and this court cannot extend the interim bail which was granted by the Hon'ble High Court of Delhi.

I have considered rival submissions of both the sides and perused the record. As per order dated 30.06.2020 of Hon'ble High Court of Delhi, the directions have been given to the applicant/accused that he shall surrender by 15.07.2020.

In view of above facts and circumstances, I am of the considered view that this court has no jurisdiction to extend the interim bail as granted by Hon'ble High Court of Delhi in this case and the applicant has already been directed to surrender by 15.07.2020 by the Hon'ble High Court of Delhi. I see no merits in the application under consideration. Hence, the same is hereby dismissed.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
14.07.2020